

**NEW HOUSE FOR THE PRIME
MINISTER**

89 SHRI M. P. BHARGAVA : Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT BE pleased to state:

(a) whether it is a fact that a new house is going to be built for the official residence of the Prime Minister:

(b) if so, what would be its estimated cost;

(c) when is it likely to be completed; and

(d) whether it would be built departmentally or through a contractor?

THE MINISTER OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI K. K. SHAH) : (a) Yes.

(b) Plans and estimates have yet to be drawn up.

(c) it is not possible to indicate this at this stage.

(d) No firm decision has yet been taken in the matter.

**INCREASE IN THE RATE OF INTEREST OF
EMPLOYEES PROVIDENT FUND**

90. CHAUDHARY A. MOHAMMAD: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that Central Board of Trustees of the Employees Provident Funds has recommended an increase in the rate of interest; and

(b) if so, the reaction of the Government of India on the proposal?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI R. DESAI) : The Central Board of Trustees of the Employees' Provident Fund has recently recommended an interest rate of 5i per cent, per annum on Fund balances for the year 1969-70 as against the rate of 5{- per cent, per annum for the year 1968-69.

(b) The Board's recommendation is under consideration.

**REGISTRATION OF HOUSE BUILDING
COOPERATIVE SOCIETIES**

91. CHAUDHARY A. MOHAMMAD: Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that the Delhi Administration approached the Union Government to allow registration of House Building Cooperative Societies in Delhi;

(b) if so, whether Government have provided land to the societies already registered with Government; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) A proposal for registration of New Cooperative House Building Societies on group housing basis has been received by the Government of India from the Delhi Administration.

(b) The Cooperative House Building Societies registered up to 1961 under the Bombay Cooperative Societies Act, 1925 (as extended to the Union Territory of Delhi) which had approached the Delhi Administration, were offered land under the Scheme of Large Scale Acquisition, Development and Disposal of land in Delhi.

(c) The names of the Cooperative House Building Societies, who have already been allotted, or are proposed to be allotted, land by the Delhi Administration under the Scheme of Large Scale Acquisition, Development and Disposal of land in Delhi, are given in the Annexures A, B and C. [See Appendix LXVII, Annexure Nos. 6, 7 and 8)

U. N. FAMILY MISSION TERM

92. CHAUDHARY A. MOHAMMAD: Will the Minister of HEALTH, FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that a U. N. Family Mission is likely to visit India shortly to evaluate the progress of Family Planning Programme since 1965 when the last team came here;